

taken in pursuance of the orders issued on the 4th May 1955. The fact is that, in this particular case, action to withhold the uncommuted portion of the pension was taken under rule 4 of the Pension Regulations for the Army in India, Part I, and this rule was in operation even prior to the orders issued on the 4th May 1955.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES FOR THE YEAR 1953-54 AND AUDIT REPORT, DEFENCE SERVICES, 1955.

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT): Sir, On behalf of Shri C. D. Deshmukh, I beg to lay on the Table a copy each of the following papers under clause (1) of article 151 of the Constitution:—

(i) Appropriation Accounts of the Defence Services for the year 1953-54, and Commercial Appendix thereto. [Placed in Library. See S-53/56.]

(ii) Audit Report, Defence Services, 1955. [Placed in Library. See S-54/56.]

AGREEMENTS BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF JAMMU AND KASHMIR

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy each of the following Agreements:—

(i) Agreement entered into between the Government of India and the Government of Jammu and Kashmir on 14th May, 1954 in pursuance of article 306 of the Constitution. [Placed in Library. See No. S-49/56.]

(ii) Agreement entered into between the Government of India and the Government of

Jammu and Kashmir on 14th January, 1956 under articles 278 and 296 of the Constitution. [Placed in Library. See S-50/56.]

CENTRAL BOARD OF REVENUE NOTIFICATION No. 14/F. No. 12/4/55-E.D., DATED THE 1ST FEBRUARY, 1956, AMENDING THE ESTATE DUTY RULES, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT): Sir, On behalf of Shri M. C. Shah, I beg to lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of the Central Board of Revenue Notification No. 14/F. No. 12/4/55-E.D., dated the 1st February, 1956, publishing further amendments to the Estate Duty Rules, 1953. [Placed in Library. See No. S-32/56.]

AGREEMENTS BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF JAMMU AND KASHMIR

SHRI H. P. SAKSENA (Uttar Pradesh): I would request you to have my doubt removed as to this practice of the Government of India entering into agreements with the Government of Jammu and Kashmir. Now, it appears as if the Government of Jammu and Kashmir is a foreign Government with which our Government enters into agreements. This weakens our stand on the Kashmir question. I would therefore like to know how it is that this practice has developed of our Union Government entering into agreements with one of its constituents.

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, the Jammu and Kashmir Government cannot be called foreign territory. Provisions have been made in the Constitution itself for entering into certain agreements with them, and in pursuance of those provisions, this has taken place.